BEFORE THE NATIONAL GREEN TRIBUNAL,
ORIGINAL APPLICATION NO. 103 of 2022

Shri. Prakash Mishrimal Porwal — Applicant

v/s

MoEF & CC and Ors — Respondents

INDEX

SR.NO	PARTICULARS	PAGE NO.
1.	Compliance Report of the Joint Committee in terms of the order 05/12/2022 and 23/01/2022	356 – 360
2.	Demi Official letter from the Additional District Magistrate to the Tahsildar Maval dated 13/02/2023 along with its translated copy.	361 – 363
3.	Demi Official letter from the Additional District Magistrate to the Irrigation Department dated 13/02/2023 along with its translated copy.	364 – 366
4.	Demi Official letter from the Additional District Magistrate to the Forest Department dated 13/02/2023 along with its translated copy.	367 – 369
5.	Letter from Irrigation department to Additional District Magistrate dated 21/02/2023 along with its translated copy.	370 – 375
6.	Letter from Forest department to Additional District Magistrate dated 10/02/2023 along with its translated copy.	376 – 378
7.	Letter from Tahsildar to Additional District Magistrate dated 20/02/2023 informing the action taken, along with its translated copy.	379 – 383

Place: Pune.
Date: 23.02.2023

Adv. Swati Pandit

BEFORE THE NATIONAL GREEN TRIBUNAL,
ORIGINAL APPLICATION NO. 103 of 2022

Shri. Prakash Mishrimal Porwal — Applicant

v/s

MoEF & CC and Ors — Respondents

INDEX

SR.NO	PARTICULARS	PAGE NO.
1.	Compliance Report of the Joint Committee in terms of the order 05/12/2022 and 23/01/2022	356 – 360
2.	Demi Official letter from the Additional District Magistrate to the Tahsildar Maval dated 13/02/2023 along with its translated copy.	361 – 363
3.	Demi Official letter from the Additional District Magistrate to the Irrigation Department dated 13/02/2023 along with its translated copy.	364 – 366
4.	Demi Official letter from the Additional District Magistrate to the Forest Department dated 13/02/2023 along with its translated copy.	367 – 369
5.	Letter from Irrigation department to Additional District Magistrate dated 21/02/2023 along with its translated copy.	370 – 375
6.	Letter from Forest department to Additional District Magistrate dated 10/02/2023 along with its translated copy.	376 – 378
7.	Letter from Tahsildar to Additional District Magistrate dated 20/02/2023 informing the action taken, along with its translated copy.	379 – 383

Place: Pune.
Date: 23.02.2023

Adv. Swati Pandit

BEFORE THE NATIONAL GREEN TRIBUNAL
ORIGINAL APPLICATION NO. 103 of 2022

Shri. Prakash Mishrimal Porwal ... Applicant

v/s

MoEF & CC and Ors ... Respondents

REPORT OF THE JOINT COMMITTEE IN COMPLANCE WITH ORDER DATED 05/12/2022 AND 27/01/2023 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN THE MATTER OF OA NO. 103/2022 (WZ), Shri. Prakash Mishrimal Porwal VS MoEF & CC and Ors

It is submitted that, in this present O.A. this Hon'ble Tribunal by order dated 05/12/2022 constituted a joint committee to find out who all are involved in illegal mining if any, comprising one member each from – i) The Irrigation Department, Water Resources Division Pune ii), The District Collector Pune, iii) The District Mining Officer Pune And iv) The Chief Conservator of Forest Pune. The District Mining Officer Pune shall be the coordinator of the said joint committee. Further this Hon'ble Tribunal directed that, the committee shall visit the spot and submit a factual as well as action taken report within a period of one month from 05/12/2022 after issuing notices and giving hearing to the parties.

It is submitted that, in view of the above mentioned direction, the committee members visited the villages with respect to illegal mining on 23/12/2022 and inspected the areas on which earth has been excavated. Further this Hon'ble Tribunal by order dated 27/01/2023, directed the committee members that the survey shall be made of those survey numbers which have been mentioned by the applicant in Original application, which find mention in Paragraph No. 1 of order dated 05/12/2022.

In view of the above mentioned directions, notices of site inspection were issued to all the concerned and directed all of them to remain present on the date of inspection on 09/02/2023.

Following committee members along with the parties are present on 09/02/2023--

Name and Designation	Office
1. Shri. Bamne, District Mining Officer	District Collector office Pune
2. Shri Vijay Patil, Executive Engineer	Irrigation Department Pune
3. Shri Jadhav, Forest Range officer,	Forest Department Pune

The findings of the committee regarding to the Survey/Gut no.s as mentioned in the order of Hon'ble Tribunal dated 05/12/2023 given in tabular format is as under :-

Sr. no.	S.no/ Gat no.	Name of village	Excavation Found or not	Remarks	Status
1.	Gat no. 235	Kusgaon	Found	Private land	Currently Excavation is not going on. **(action as per MLRC already initiated)**
2.	21	Kole Chafesar	Found	Forest land	Currently Excavation is not going on.
3.	S. no 81 to S.no. 103	Kole Chafesar	not found	Forest land	Currently Excavation is not going on.
4.	S.no 74	Chavsar	found	Land for Pawana Project	Currently Excavation is not going on. (**Irrigation dept filed FIR against the illegal excavation)**
5.	S. no. 96	Varu (no survey No. mentioned in the Order)	found	Land for Pawana Project	Currently Excavation is not going on. (**Irrigation dept filed FIR against the illegal excavation)**
6.	S. no. 16	Thakursai (no survey No. mentioned in the Order)	found	forest land	Currently Excavation is not going on.
7.	Phagne (no survey No. mentioned in the Order)		No excavation found in Village Fagne		

It is found that, all the area is hilly and open and except one Gat number mentioned hereinabove, remaining Gat numbers are belongs with Irrigation and Forest department.

The applicant submitted his written statement before the committee on 09/02/2023 thereby made various allegations against the private respondents and Govt. bodies in respect of illegal mining.

As per the above finding and the allegations made by the applicant, the Additional District Magistrate, Pune issued Demi Official letters on 13/02/2023 respectively to Tahsildar Maval, Irrigation dept. and forest dept. thereby directed to take necessary steps in respect of the illegal mining in the aforesaid area. Further it has been directed to Tahsildar Mulshi to initiate action against the illegal mining on private lands.

The office of respondent no. 3 by letter dated – communicated that, against the illegal mining and transportation from Gat nos. 74 from Village Chavsar and S. no. 96 from Village Varu, they have filed FIR before the Lonawala Rural Police Station on 20/07/2022 and 09/11/2022.

The office of respondent no. 7 by letter dated 10/02/2023 requested to provide the MAP of the excavation done through ETS Machine in respect of the Gat numbers which are falls in their jurisdiction so they can initiate further action.

The respondent nos 9 and 10 submitted that, they have no any concern with the illegal excavation alleged by the applicant. They stated that, the said present O.A. is filed against the said respondents due to their personal rivalry. There are various criminal and civil litigations pending between the applicant and the respondents before various Courts and the applicant only filed the present O.A. to harass the respondents.

The respondent nos. 12 and 13 submitted that, the revenue officers already initiated action against the excavation done in Gat no. 235 and royalty also paid by these respondents.

The respondent no. 11 submitted that, he is also not indulging any kind of illegal mining whatsoever alleged by the applicant. Rest of the private respondents has not filed any say before the committee.

At the time of inspection the Applicant requested to visit the Gat nos 50,51 and 52 from village Bramnoli. Though the said Gat nos. are not mentioned in the O.A., the applicant is going to amend the O.A. to add the said Gat numbers. Hence the committee visited the said Gat numbers

wherein it is found that, the said Gat numbers are acquired for the purpose of excavation of minerals for the construction of Pawana Dam. The Irrigation department stated that on 7/12 extracts of the said Gat numbers, name of the Government is appeared, and hence action should be initiated by the revenue Department. The revenue officers assured to ascertain the said fact and proceed further.

The Tahsildar Maval by letter dated 20/02/2023 communicated that, regarding the illegal mining in private Gat no. 235, village Kusgaon, necessary action has been initiated by the Tahsildar by passing order u/s 48 (7) of MLRC against the respondent no. 12 and 13. The order has been challenged before the SDO Maval and same has been pending as on today.

In view of the judgment passed by Hon'ble Apex Court in SLP 3109/2011, Jaspal Singh vs. State of Panjab & ors, regarding to protect Government and Gairan lands, the Govt. of Maharashtra issued two Resolutions respectively dated 12/07/2011 and 10/10/2013. In both Govt. Resolutions it has been specifically stated that, it is the responsibility of the concerned department to preserve the Government land in their vicinity. Therefore in case of government land, concerned Talathi/Circle Officer, in case of forest land, local Forest Officer, in case of Gairan and public land, the concerned Gramsevak, the head of the municipality and in other case the head of the concerned local body have to take necessary care in respect of the government land.

The Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 specifically stated as under,

2. Definition- (h) (i) (a)-- "Competent Authority" means,- (i) for the purpose of Chapter IV of these rules,- (a) in the case of quarries situated on the lands owned by the Public Works Department and Water Resources Department of Government, the Executive Engineer of the concerned Division in case of the permits upto a maximum of 25,000 brass for the use of Departmental work only; (b) the Tahsildar, where minor minerals are to be extracted and removed

Rule-- 60. Grant of Quarry permits by Revenue officers over lands in charge of Water Resources Department, Public Works Department. - In case of lands in charge of Departments other than Revenue Department that is, Water Resources Department, Public Works Department, quarry permits over such lands shall be granted by the Competent Officer only after obtaining No Objection Certificate (N.O.C.) from concerned Executive Engineer in case of Water Resources Department and Public Works Departments and Divisional Forest Officer of the Forests Department.

Considering the above mentioned facts and the written submission made by both the departments, the committee comes to the conclusion that, the Forest and Irrigation department have to preserve the Govt. lands in their vicinity by obtaining measures mentioned hereinabove. In respect of the private lands, it appears that the Tahsildar has already initiated action under MLRC. Report submitted by the Tahsildar, Forest Department and the Irrigation department is annexed herewith.

Hence this report.

23.2.23

(Shri Sanjay Bamne)
The District Mining Officer Pune
Co-coordinator and representative
of Collector Pune

(Shri Vijay Patil)
Executive Engineer,
Irrigation Dept. Pune

(Shri Hanumant Jadhav)
Range Forest officer
Forest Dept. Pune

श्री. हिम्मत खराडे
निवासी उपजिल्हाधिकारी
तथा
अतिरिक्त जिल्हादंडाधिकारी, पुणे – १

दुरध्वनी: (कार्यालय): ०२० २६१२२५१८
जिल्हाधिकारी कार्यालय, पुणे – १
क्रमांक खनिकर्म/एनजीटी/कावि./
दिनांक १३ फेब्रुवारी, २०२३

विषय :- मा.हरित लवाद खंडपीठ पुणे यांचेकडील ORIGINIL APPLICATION NO 103 OF 2022 (WZ) I.A.NO.195/2022(wz) & Caveat No. 14/2022 (wz) दि.२७.०१.२०२३ रोजीच्या आदेशानुसार केलेल्या स्थळपाहणी नुसार अंमलबजावणी करणेबाबत.

आपणांस विदित आहे की, मा.हरित लवाद खंडपीठ,पुणे यांचेकडील दिनांक २७.०१.२०२३ रोजीच्या आदेशानुसार मधील नमूद गावे व स.नं./ग.नं. ची समक्ष पाहणी संयुक्त समितीने व वादी व प्रतिवादी यांचे उपस्थित करणेबाबत आदेशीत केलेले होते.

त्या अनुषंगाने संयुक्त समितीने दिनांक ०९.०२.२०२३ रोजी मौजे कुसगाव बु., जमीन ग.नं.२३५, मौजे कोळेचाफेसर स.नं.२१/अ व ८१ ते १०३, चावसर स.नं.१९३ व २१०, ७४ वारु स.नं.९६ ठाकूरसाई स.नं.१६ व ब्राम्हणोली स.नं.५०,५१ व ५२ ची समक्ष स्थळपाहणी करण्यात आलेली आहे हे आपले ज्ञात आहे.

प्रस्तुत स्थळपाहणीमध्ये आपले अधिकार क्षेत्रातीमध्ये मौजे कुंसगाव, जमीन ग.नं.२३५ व ब्राम्हणोली स.नं.५०,५१ व ५२ मध्ये अवैध गौण खनिज उत्खनन व वाहतूक झाल्याचे आढळुन आलेले आहे. त्या उत्खननाबाबत नियमाप्रमाणे उचित व कायदेशीर कारवाई करुन केले कार्यवाहीबाबत अहवाल या कार्यालयास दिनांक २१.०२.२०२३ पुर्वी कोणत्याही परिस्थितीमध्ये आवश्यक त्या सर्व अभिलेखासह सादर करणेची दक्षता घ्यावी.

अन्यथा आपण आपलेस्तरावरुन केले कार्यवाहीचा अहवाल दि.२१.००२.२०२३ पुर्वी प्राप्त न झाल्यास त्याबाबतची सर्वस्वी जवाबदारी आपलेवर निश्चित करण्यात येऊन त्याबाबत मा.हरित न्यायालय, पुणे यांचे समोर होणाऱ्या सुनावणीदरम्यान निर्देशनास आणुन देण्यात येईल याची गांभिर्याने नोंद घेण्यात यावी.

आपला

१३-२-२३

(हिम्मत खराडे)

प्रति,

श्री.मधुसूदन बर्गे,
तहसिलदार, मावळ

प्रतः- उपविभागीय अधिकारी,मावळ-मुळशी उपविभाग,पुणे
यांना सुचित करण्यात येते की, सदर प्रकरणी आपण वैयक्तीक लक्ष घालुन विहित कालावधीत माहिती सादर करणेबाबत आपलेस्तरावरुन योग्य आदेश निर्गमित करण्यात यावेत.

Tel. (office)
Office of Dist Collector, Pune
No.
Dt.13th February 2023

From,
Mr. Himmat Kharade
Dist. Collector, Pune 1

Sub: Regarding implementation as per National Green Tribunal bench Pune's Original Application No. 103 of 2022 (WZ) 1.A.NO.195/2022(wz) & Caveat No. 14/2022 (W2). dt. 27.01.2023 order .

You are aware that as per the order dated 27.01.2023 of Hon'ble National Green Tribunal Bench, Pune, said Villages in Survey No. /Gut No. The inspection was to be conducted by a joint committee and plaintiff and defendant were ordered to appear.

Accordingly, the joint committee dated 09.02.2023 Mauje Kusgaon Bu. Gut no. 235,Mouje Kolechafesar Survey.No.21/A & 81 to 103. Chavsar Suevey .No.193 and 210, 74 Waru Survey.No. 96 Thakursai Survey.No. 16 and bramanoli said Survey.No. 50, 51 and 52 have been inspected before our knowledge.

In the present survey, our jurisdiction is within the area of Mauje Kusgaon land 235 and Brahmnoli S.N. 50,51 & 52. Care should be taken to submit appropriate and legal action regarding the excavation to the office before 21.02.2023 with all necessary records in any case.

Otherwise, it should be seriously noted that if the report of the action taken by you is not received before 21.02.2023, the full responsibility for the same will be fixed on you and it will be brought to the direction during the hearing before the Hon'ble National Green Tribunal Court, Pune.

your

(Himmat Karade)

To,
Shri Madhusudan Barge
Tahsildar, Maval
copy
The Sub-Divisional Officer, Maval-Mulshi Sub-Division, Pune
advised to take personal attention in the matter and issue appropriate orders from his level regarding submission of information within the prescribed period.

श्री. हिम्मत खराडे
निवासी उपजिल्हाधिकारी
तथा
अतिरिक्त जिल्हादंडाधिकारी, पुणे – १

दुरध्वनी: (कार्यालय): ०२० २६१२२११८
जिल्हाधिकारी कार्यालय, पुणे – १
क्रमांक : खनिकर्म/एलबाद/ग.ख./२०२
दिनांक : १३ फेब्रुवारी, २०२३

विषय :- मा.हरित लवाद खंडपीठ पुणे यांचेकडील ORIGINIL APPLICATION NO 103 OF 2022 (WZ) I.A.NO.195/2022(wz) & Caveat No. 14/2022 (wz) दि.२७.०१.२०२३ रोजीच्या आदेशानुसार केलेल्या स्थळपाहणी नुसार अंमलबजावणी करणेबाबत.

आपणांस विदित आहे की, मा.हरित लवाद खंडपीठ,पुणे यांचेकडील दिनांक २७.०१.२०२३ रोजीच्या आदेशानुसार मधील नमूद गावे व स.नं./ग.नं. ची समक्ष पाहणी संयुक्त समितीने व वादी व प्रतिवादी यांचे उपस्थित करणेबाबत आदेशीत केलेले होते.

त्या अनुषंगाने संयुक्त समितीने दिनांक ०९.०२.२०२३ रोजी मौजे कुसगाव बु., जमीन ग.नं.२३५, मौजे कोळेचाफेसर स.नं.२१/अ व ८१ ते १०३, चावसर स.नं.१९३ व २१०, ७४ वारु स.नं.९६ ठाकूरसाई स.नं.१६ व ब्राम्हणोली स.नं.५०,५१ व ५२ ची समक्ष स्थळपाहणी करण्यात आलेली आहे हे आपले ज्ञात आहे.

प्रस्तुत स्थळपाहणीमध्ये आपले अधिकार क्षेत्रातीमध्ये मौजे चाऊसर जमीन ग.नं.१९३ व २१० (वा मधील भाग) ७४, वारु जमीन स.नं.९६ मध्ये अवैध गौण खनिज उत्खनन व वाहतूक झाल्याचे आढळुन आलेले आहे. त्या उत्खननाबाबत नियमाप्रमाणे उचित व कायदेशीर कारवाई करुन केले कार्यवाहीबाबत अहवाल या कार्यालयास दिनांक २१.०२.२०२३ पुर्वी कोणत्याही परिस्थितीमध्ये आवश्यक त्या सर्व अभिलेखासह सादर करणेची दक्षता घ्यावी.

अन्यथा आपण आपलेस्तरावरुन केले कार्यवाहीचा अहवाल दि.२१.००२.२०२३ पुर्वी प्राप्त न झाल्यास त्याबाबतची सर्वस्वी जवाबदारी आपलेवर निश्चित करण्यात येऊन त्याबाबत मा.हरित न्यायालय, पुणे यांचे समोर होणाऱ्या सुनावणीदरम्यान निर्देशनास आणुन देण्यात येईल याची गांभिर्याने नोंद घेण्यात यावी.

आपला
१३-२-२३
(हिम्मत खराडे)

प्रति,
श्री.विजय पाटील,
कार्यकारी अभियंता (पवना प्रकल्प)
जलसंपदा विभाग,मंगळवार पेठ,पुणे
प्रत:- उपविभागीय अधिकारी,मावळ-मुळशी उपविभाग,पुणे
यांना सुचित करण्यात येते की, सदर प्रकरणी आपण वैयक्तीक लक्ष घालुन विहित कालावधीत माहिती सादर करणेबाबत आपलेस्तरावरुन योग्य आदेश निर्गमित करण्यात यावेत.

Tel. (office)
Office of Dist Collector, Pune
No.
Dt.13th February 2023

From,
Mr. Himmat Kharade
Dist. Collector, Pune 1

Sub: Regarding implementation as per National Green Tribunal bench Pune's Original Application No. 103 of 2022 (WZ) 1.A.NO.195/2022 (wz) & Caveat No. 14/2022 (W2). dt. 27.01.2023 order.

You are aware that as per the order dated 27.01.2023 of Hon'ble National Green Tribunal Bench Pune, said Villages in Survey No. /Gut No. The inspection was to be conducted by a joint committee and plaintiff and defendant were ordered to appear.

Accordingly, the joint committee dated 09.02.2023 Mauje Kusgaon Bu. Gut no. 235,Mouje Kolechafesar Survey.No.21/A & 81 to 103. Chavsar Suevey .No.193 and 210, 74 Waru Survey.No. 96 Thakursai Survey.No. 16 and bramanoli said Survey.No. 50, 51 and 52 have been inspected before our knowledge.

In the present survey, our jurisdiction is within the area of Mauje Chavsar Gut No 193 and 210. (part in the sq.mt.) 74, Illegal secondary mineral extraction and transportation has been found in Waru Survey No.96. Care should be taken to submit appropriate and legal action regarding that excavation to the office before 21.02.2023 with all necessary records in any case.

Otherwise, it should be seriously noted that if the report of the action taken by you is not received before 21.02.2023, the full responsibility for the same will be fixed on you and it will be brought to the direction during the hearing before the Hon'ble National Green Tribunal Court, Pune.

your

(Himmat Karade)

To,
Shri Vijay Patil
Executive Engineer (Pavna Project)
Water Resources Department Mangalwar Peth, Pune
copy
The Sub-Divisional Officer, Maval-Mulshi Sub-Division, Pune
advised to take personal attention in the matter and issue appropriate orders from his level regarding submission of information within the prescribed period.

दुरध्वनी: (कार्यालय): ०२० २६१२२...
जिल्हाधिकारी कार्यालय, पुणे - १
क्रमांक : खनिकर्म/एमआर/अ-२०/
दिनांक : १३ फेब्रुवारी, २०२३

श्री. हिम्मत खराडे
निवासी उपजिल्हाधिकारी
तथा
अतिरिक्त जिल्हादंडाधिकारी, पुणे - १

विषय :- मा.हरित लवाद खंडपीठ पुणे यांचेकडील ORIGINIL APPLICATION NO 103 OF 2022 (WZ) I.A.NO.195/2022(wz) & Caveat No. 14/2022 (wz) दि.२७.०१.२०२३ रोजीच्या आदेशानुसार केलेल्या स्थळपाहणी नुसार अंमलबजावणी करणेबाबत.

आपणांस विदित आहे की, मा.हरित लवाद खंडपीठ,पुणे यांचेकडील दिनांक २७.०१.२०२३ रोजीच्या आदेशानुसार मधील नमूद गावे व स.नं./ग.नं. ची समक्ष पाहणी संयुक्त समितीने व वादी व प्रतिवादी यांचे उपस्थित करणेबाबत आदेशीत केलेले होते.

त्या अनुषंगाने संयुक्त समितीने दिनांक ०९.०२.२०२३ रोजी मौजे कुसगाव बु., जमीन ग.नं.२३५, मौजे कोळेचाफेसर स.नं.२१/अ व ८१ ते १०३, चावसर स.नं.१९३ व २१०, ७४ वारु स.नं.९६ ठाकूरसाई स.नं.१६ व ब्राम्हणोली स.नं.५०,५१ व ५२ ची समक्ष स्थळपाहणी करण्यात आलेली आहे हे आपले ज्ञात आहे.

प्रस्तुत स्थळपाहणीमध्ये आपले अधिकार क्षेत्रातीमध्ये मौजे कोळेचाफेसर स.नं.२१/अ, ठाकूरसाई स.नं.१६ मध्ये अवैध गौण खनिज उत्खनन व वाहतूक झाल्याचे आढळुन आलेले आहे. त्या उत्खननाबाबत नियमाप्रमाणे उचित व कायदेशीर कारवाई करुन केले कार्यवाहीबाबत अहवाल या कार्यालयास दिनांक २१.०२.२०२३ पुर्वी कोणत्याही परिस्थितीमध्ये आवश्यक त्या सर्व अभिलेखासह सादर करणेची दक्षता घ्यावी.

अन्यथा आपण आपलेस्तरावरुन केले कार्यवाहीचा अहवाल दि.२१.००२.२०२३ पुर्वी प्राप्त न झाल्यास त्याबाबतची सर्वस्वी जवाबदारी आपलेवर निश्चित करण्यात येऊन त्याबाबत मा.हरित न्यायालय, पुणे यांचे समोर होणाऱ्या सुनावणीदरम्यान निर्देशनास आणुन देण्यात येईल याची गांभिर्याने नोंद घेण्यात यावी.

आपला

१३-२-२३

(हिम्मत खराडे)

प्रति,

श्री.एच.रा.जाधव,
वनपरिक्षेत्र अधिकारी,मावळ

प्रत:- उपविभागीय अधिकारी,मावळ-मुळशी उपविभाग,पुणे

यांना सुचित करण्यात येते की, सदर प्रकरणी आपण वैयक्तीक लक्ष घालुन विहित कालावधीत माहिती सादर करणेबाबत आपलेस्तरावरुन योग्य आदेश निर्गमित करण्यात यावेत.

Tel. (office)
Office of Dist Collector, Pune
No.
Dt.13th February 2023

From,
Mr. Himmat Kharade
Dist. Collector, Pune 1

Sub: Regarding implementation as per National Green Tribunal bench Pune's Original Application No. 103 of 2022 (WZ) 1.A.NO.195/2022(wz) & Caveat No. 14/2022 (W2). dt. 27.01.2023 order .

You are aware that as per the order dated 27.01.2023 of Hon'ble National Green Tribunal Bench, Pune, said Villages in Survey No. /Gut No. The inspection was to be conducted by a joint committee and plaintiff and defendant were ordered to appear.

Accordingly, the joint committee dated 09.02.2023 Mauje Kusgaon Bu. Gut no. 235,Mouje Kolechafesar Survey.No.21/A & 81 to 103. Chavsar Suevey .No.193 and 210, 74 Waru Survey.No. 96 Thakursai Survey.No. 16 and bramanoli said Survey.No. 50, 51 and 52 have been inspected before our knowledge.

In the present survey, our jurisdiction is within the area of Mauje Kolechafesar Survey No. 21/A, Thakursai S.N. 16 found Illegal secondary mineral extraction and transportation has been seen. Care should be taken to submit appropriate and legal action regarding that excavation to the this office before 21.02.2023 with all necessary records in any case.

Otherwise, it should be seriously noted that if the report of the action taken by you is not received before 21.02.2023, the full responsibility for the same will be fixed on you and it will be brought to the direction during the hearing before the Hon'ble National Green Tribunal Court, Pune.

your

(Himmat Karade)

To,
Shri H.R. Jadhav
Forest Range Officer, Maval
copy
The Sub-Divisional Officer, Maval-Mulshi Sub-Division, Pune
Advised to take personal attention in the matter and issue appropriate orders from his level regarding submission of information within the prescribed period.

महाराष्ट्र शासन
कार्यकारी अभियंता, खडकवासला पाटबंधारे विभाग
सिंचन भवन, मंगळवार पेठ, बारणे रोड, पुणे-४११०११
दूरध्वनी क्र.020-26127309 फॅक्स 020-26126307
इ-मेल : eekidpune@gmail.com

जा क्रप/खपवि .रशा-5 / 2023सन/ दिनांक - /01 /2023

प्रति

मा.निवासी उपजिल्हाधिकारी.

तथा

अतिरिक्त जिल्हादंडाधिकारी पुणे-१

विषय: मा. हरित लवाद मा.हरित लवाद खंडपीठ पुणे यांचे कडील ORIGINIL APPLICATION NO 103 OF 2022 (WZ) I.A.NO १९५/२०२२ (WZ) & Caveat No 14/2022(WZ) मध्ये दिनांक २७/०१/२०२३ रोजीच्या आदेशा नुसार केलेल्या स्थळ पाहणी नुसार अंमलबजावणी करणे बाबत.

संदर्भ : १) उपविभागीय अभियंता.उपसा जलसिंचन उपविभाग.पवनानगर. या कार्यालयाचे पत्र जा.क्र. / पवना / प्रशा/ ७७४ सन-२२ दि २५/०७/२०२२

२) मा. जिल्हाधिकारी कार्यालय पुणे (खनिकर्मशाखा) यांचे कडील पत्र क्र. खनिकर्म / एस आर अ.शा/०७ /२०२२ दि.१३ /०२/२०२३

३) उपविभागीय अभियंता.उपसा जलसिंचन उपविभाग.पवनानगर. या कार्यालयाचे पत्र जा.क्र. / पवना / प्रशा/ २०६ सन-२३ दि १५/०२/२०२३

४) उपविभागीय अभियंता.उपसा जलसिंचन उपविभाग.पवनानगर. या कार्यालयाचे पत्र जा.क्र. / पवना / प्रशा/ २२१ सन-२३ दि १६/०२/२०२३

उपरोक्त विषयी मा.हरित लवाद खंडपीठ पुणे यांचकडे दाखल APPLICATION NO -103 च्या अनुषंगाने यांनी दि.२७/०१/२०२३ रोजी दिलेल्या आदेशानुसार संयुक्त समितीने व वादी व प्रतिवादी यांचे उपस्थितीत दि ०९/०२/२०२३ रोजी समक्ष स्थळपाहणी करण्यात आलेली आहे. त्याअनुषंगाने आपले कार्यालयाचे पत्र क्रं ४ अन्वये सदर स्थळ पहाणीचा या विभागाचा अहवाल सादर करणेबाबत कळविले आहे.

प्रस्तुत स्थळपाहणी मध्ये या कार्यालयाच्या अधिकार क्षेत्रामध्ये मौजे चावसर स. नं १९३ व २१० (चा मधील भाग) स.नं. ७४. वारु जमीन स.नं. ९६ मध्ये अवैध गौण खनिज उत्खनन व वाहतूक झाल्याचे आढळून आलेले आहे. त्यानुसार खालील प्रमाणे अहवाल सादर करण्यात येत आहे.

अ. क्र.	गावाचेनाव	स.नं.	करण्यात आलेली कार्यवाही
१	मौजे चावसर	स.नं. १९३ व २१० (मधील भाग)	स. नं १९३ व २१० हे पवना प्रकल्पासाठी संपादन केलेले असून ते HFL पातळीच्या बाहेर आहेत. परंतु स.नं. प्रमाणे असलेल्या गाव नकाशा नुसार सदर दोन्ही स.नं.च्या जमीनीच्या मधील भाग हा नाला असून त्या जागेस स.नं. दिलेला नाही व त्यामुळे नाल्याचे क्षेत्र हे जलसंपदा विभागाचे नसल्यामुळे अवैध गौण खनिज उत्खननाबाबत या वर कार्यवाही करणेसाठी या कार्यालयाच्या अधिपत्याखालील उपविभागीय अभियंता.

जिल्हाधिकारी कार्यालय,पुणे
शाखेचे नांव-खनिकर्म शाखा
21 FEB 2023

			संदर्भ पत्र क्र. १ व ३ अन्वये तहसिलदार वडगाव मावळ [illegible] दिलेले आहे. सोबत संदर्भ पत्र क्र. १ व ३ ची छायांकित प्रत [illegible] आहे.
२	मौजे चावसर	स.नं ७४	स.नं ७४ ची जमीन पवना प्रकल्पासाठी संपादित करण्यात आलेली असून ती जलसंपदा विभागाच्या मालकीची आहे. या स नं. मध्ये झालेल्या अवैध गौण खनिज व वाहतुकी बाबत या कार्यालयाच्या अधिपत्याखाली असलेल्या शाखाधिकारी पवना धरण शाखा पवना नगर यांनी लोणावळा ग्रामीण पोलिस स्टेशन येथे F.I.R. दाखल करण्यात आलेले आहे. FIRNo 130 Date27/07/2022 (सोबत FIR ची प्रत सादर करण्यात येत आहे.)
३	वारु	स.नं.९६	स.नं.९६पवना प्रकल्पासाठी संपादित करण्यात आलेला असून जलसंपदा विभागाच्या मालकीचा आहे. यास.नं. मध्ये झालेल्या अवैध गौण खनिज व वाहतुकी बाबत या कार्यालयाच्या अधिपत्याखाली असलेल्या शाखाधिकारी पवना धरण शाखा पवनानगर यांनी लोणावळा ग्रामीण पोलिस स्टेशन येथे F.I.R. दाखल करण्यात आलेले आहे. FIR No 197 Date 09/11/2022 (सोबत FIR ची प्रत सादर करण्यात येत आहे.)
४	ब्रम्हणोली	स.नं. ५०.५१. ५२	पवना धरणाच्या बांधकामासाठी लागणा-या मुरुम.माती.दगड या खाणीसाठी जलसंपदा विभागाने संपादित करण्यात आलेला आहे.परंतु सद्यस्थितीत सदर सर्व्हे नं ५०.५१.५२ हे यांचे ७/१२ उतारे हे महसुल विभागाच्या नावे असल्याने या स.नं. .मधील अवैध गौणखनिज बाबत आपले विभागामार्फत कारवाही करण्यात यावे याबाबत या कार्यालयाच्या अधिपत्याखालील उपविभागीय अभियंता. उपसा जलसिंचन उपविभाग पवनानगर. मुख्यालय तळेगाव दाभाडे यांनी संदर्भ पत्र क्र. ३ अन्वये तहसिलदार वडगाव मावळ यांना पत्र दिलेले आहे. सोबत संदर्भ पत्र क्र. ३ ची छायांकित प्रत जोडण्यात आलेली आहे.

हे आपल्या माहितीसाठी व पुढील कार्यवाही साठी सविनय सादर.

सोबत संदर्भिय पत्र १ व ३ ची छायांकित प्रत

कार्यकारी अभियंता,
खडकवासला पाटबंधारे विभाग,
पुणे-११

प्रत- उपविभागीय अभियंता उपसा जलसिंचन उपविभाग पवनानगर,तळेगाव दाभाडे यांना माहितीस्तव ...

Government of Maharashtra

Executive Engineer, Khadakwasla Irrigation Department Sinchan Bhawan, Mangalwar Peth, Dharnam Road, Pune- 411012
Phone no. 020-26127309 Funks 020-26126307

O.N./Khapvi/RS-5/ 2023Year/ Date /01/2023

To,
Hon'ble Resident Deputy Collector.
And
Additional District Magistrate Pune-1

Sub: Regarding implementation as per National Green Tribunal bench Pune's Original Application No. 103 of 2022 (WZ) 1.A.NO.195/2022(wz) & Caveat No. 14/2022 (W2). dt. 27.01.2023 order .

Ref: 1) Letter to the office of Sub-Divisional Engineer Upsa Irrigation Sub-Division, Pavananagar. No. / Pavana / Prasha/ 774 year 22 dt. 25/07/2022

2) Hon. Collector's Office Pune. Mines Branch) letter no. Mining work/ SR Asha/07/2022 dt. 13/02/2023

3) Sub-Divisional Engineer Upsa Irrigation Sub-Division, Pavananagar office letter O.No. / Pavana / Admin/ 206 years. 23 dt.15/02/2023

4) Letter to the office of Sub-Divisional Engineer Upsa Irrigation Sub-Division, Pavananagar. No. / Pavana / Admin/221 Year-23 Date 16/02/2023

Pursuant to APPLICATION NO-103 filed with Hon'ble National Green Tribunal Bench Pune regarding the above matters, According to the order given on 27/01/2023, the joint committee and in the presence of the plaintiff and the defendant, the patient was visited on 09/02/2023. Accordingly, it is important to submit the report of this department vide your office letter No. 4 of the said site inspections.

Maje Chavsar S. in the jurisdiction of this office in the present site visit. No. 193 and 210 (Part between) S.No. 74. Waru Land S.No. In 56, it has been found that illegal secondary mineral mining and transportation took place. Accordingly, the following quantity report is being submitted.

Sr. No.	Name of village	S.N.	Proceedings taken
1	Village Chavsar	193 and 210 (in between part)	S. No. 193 and 210 were acquired for the Pavana project and are |||| and are out of level. According to the village map, both the said S.No. The part in the land of Not given and therefore the area of the drain does not belong to the Water Resources Department, the Sub-Divisional Engineer under this office to take action on illegal minor mineral mining. Under reference letter No. 1 and 3

			Tehsildar Vadgaon Maval. Enclosed reference letter No. 1 & 3 xerox copy.
2	Mouje Chavsar	74	The land of S. No. 74 has been acquired for the Pavana project and it is owned by the Public Resources Department. This s no. An FIR has been filed at Lonavala Rural Police Station by Branch Officer Pavana Dharan Branch Pavana Nagar under the jurisdiction of this office regarding Awadh Gone Minerals and Transport. FIR No 130 Date 27/07/2022. (A copy of the FIR is being submitted herewith.)
3	Waru	96	S. No. 96 has been acquired for the Pavana project and is owned by the Water Resources Department. Yas.No. Branch Officer Pavana Dam Branch Pavananagar under the authority of this office filed an F.I.R at Lonavala Rural Police Station regarding the illegal minor mineral and railway mining that took place in has been filed. FIR No 197 Date 09/11/2022.

			(A copy of the FIR is being submitted herewith.)
4	Brahmnoli	50,51,52	Murum, sand required for construction of Pavana Dam. The stone has been acquired by the Water Resources Department for this mine. But at present, since 7/12 extracts of said survey No. 50.51.52 are in favor of Revenue Department, this S.No. Sub-Divisional Engineer under the authority of this office to take action through his department regarding illegal minor mining in Upsa Irrigation Sub-Division Pavananagar, Headquarters Talegaon Dabhade referred letter no. A letter has been given to Nahsildar Vadgaon Maval under 3. Along with reference letter no. 3. A scanned copy of is enclosed.

This civil submission for further proceedings and action.

Encl: Photocopy of reference letter 1 & 3

Executive Engineer,
Khadakwasla Irrigation
Department,
Pune- 11

जिल्हाधिकारी, पुणे
कार्यासन
15789
20 FEB 2023
प्रमुख लिपीक

सत्यमेव जयते

वनपरिक्षेत्र अधिकारी वडगाव मावळ,
मु.पो.वडगाव मावळ ता.मावळ जि.पुणे याचे कार्यालय
पोलिस स्टेशन जवळ, वडगाव मावळ, ता. मावळ, जि. पुणे ४१२ १०६
E-mail: rfovadgaon@gmail.com

जा.क्र - अ/जमीन/ १८९९ /सन २०२२-२३ **दिनांक -१०/ ०२ /२०२३**

प्रति,
मा. अतिरिक्त जिल्हा दंडाधिकारी
पुणे

विषय -मा. हरीत लवाद खंडपीठ, पुणे यांचेकडील ORIGINIL APPLICATION NO १०३ OF २०२२(WZ) & Caveet No १४/२०२२ (WZ) दिनांक ५/१२/२०२२ रोजीच्या आदेशानुसार अमंलबजावणी करणेबाबत..

संदर्भ - आपले कडील कार्यालयीन पत्र क्र.खनिकर्म/कावि/४९/२०२२ दिनांक ०९/०१/२०२३

महोदय,

उपरोक्त विषयाच्या अनुषंगाने आपले कडील संदर्भीय पत्रान्वये मा. हरीत लवाद खंडपीठ, पुणे यांचेकडील ORIGINIL APPLICATION NO १०३ OF २०२२(WZ) & Caveet No १४/२०२२ (WZ) दिनांक ५/१२/२०२२ रोजीच्या आदेशानुसार पवना प्रकल्पाच्या कार्यक्षेत्रामध्ये झालेल्या अवैध उत्खनन व वाहतुकी संदर्भात दिनांक २३/१२/२०२२ रोजी झालेल्या स्थळनिरीक्षण अहवालामध्ये दिलेल्या निर्देशानुसार ईटीएस मशिनद्वारे मोजणी करुन सर्वे नंबर निहाय झालेले उत्खनन ब्रास परिमाणासह या कार्यालयास प्राप्त झालेले आहे.

त्यानुसार या कार्यालयामार्फत करण्यात आलेल्या उत्खननाची वनविभागाशी निगडीत असलेल्या क्षेत्राची पहाणी केली असता उत्खनन झालेले क्षेत्र व वनविभागाची हदद यामध्ये प्राथमिक दृष्टया तफावत आढळून येत आहे तरी या कार्यालयामार्फत वनक्षेत्राची मोजणी करुन घेण्याची कार्यवाही चालु आहे.

तरी आपणास विनंती करण्यात येते की, आपले कार्यालयामार्फत करण्यात आलेल्या ईटीएस मशीनद्वारे करण्यात आलेल्या मोजणी नकाशाची प्रत प्राप्त झाल्यास वनविभागामार्फत करण्यात येणा-या मोजणीची खात्री होणे सोईचे होईल तरी मोजणी नकाशाची प्रत मिळावी ही नम्र विनंती.

वनपरिक्षेत्र अधिकारी
वडगावमावळ

प्रतिलिपी- मा. उपवनसंरक्षक, पुणे वनविभाग पुणे, यांना माहितीसाठी सविनय सादर.

प्रतिलिपी - मा. सहाय्यक वनसंरक्षक, (व.व.सं.) पुणे वनविभाग, पुणे यांना माहितीसाठी सविनय सादर.

Copy- To Sub Divisional Engineer Upsa Irrigation Sub Division Pavananagar, Talegaon Dabhade

Forest Range Officer Vadgaon Maval,
A.P. Vadgaon Maval Office of Maval District Pune-
Near Police Station, Vadgaon Maval, T. Maval, Dist. Pune 412106
E-mail: rfovadgaon@gmail.com

O.No - A/Land/1899/year 2022-23 Dt. 10.2.2023

To
Hon. Additional District Magistrate
Pune

Sub- Regarding implementation as per National Green Tribunal bench Pune's Original Application No. 103 of 2022 (WZ) 1.A.NO.195/2022(wz) & Caveat No. 14/2022 (W2). dt. 27.01.2023 order.

Ref- Your office letter no. mining work/Kavi/49/2022 dated 09/01/2023

In accordance with the above subject, according to your reference letter Hon. National Green Tribunal Bench, Pune. originil application no 103 OF 2022 (WZ) & Caveet No 124/2022 (WZ) as per order dated 5/12/2022 regarding illegal mining and transportation in the area of Pavana project as per direction given in site inspection report dated 23/12/2022 ETS machine counting Excavation results as per Karun Survey No. have been received by this office.

According to this, when the area related to the forest department of the excavation done through this office is inspected, there is a preliminary difference

between the excavated area and the extent of the forest department.

However, you are requested to get a copy of the enumeration map done through the ETS machine through your office, though it would be convenient to confirm the information through the forest department.

Forest Range Officer
Vadgaon Maval

Copy Hon. Civil submission to Conservator of Forests, Pune Finance Division Pune for information.

Transcript - Hon. Civil submission for information to Assistant Conservator of Forests, (W.V.S.) Pune Forest Department, Pune.

तहसिलदार तथा तालुका दंडाधिकारी,मावळ यांचे कार्यालय,

(गौण खनिज संकलन)

कार्यालय दुरध्वणी-02114235440

EmailID- tahsilmaval@gmail.com

जा.क्र. गौण / कावि/ 39 /2023 दि. 20/02/2023

प्रति

मा. जिल्हाधिकारी कार्यालय पुणे
(खनिकर्म शाखा)

विषय :- मा. हरित लवाद खंडपीठ पुणे यांचेकडील ORIGINIL APPLICATION NO 103 OF 2022 (WZ) I.A.NO.195/2022(WZ)& Caveat No 14/2022(wz) दि. 27/01/2023 रोजीच्या आदेशानुसार केलेल्या स्थळपाहणी नुसार अंमलबजावणी करणे बाबत.

संदर्भ :- 1.मा. निवासी उपजिल्हाधिकारी सो पुणे यांचेकडील दिनांक 13/02/2023 रोजीचे अर्ध शासकीय पत्र .
2. आपले कार्यालयाकडील पत्र क्र. खनिकर्म कावि/49/2023 दि. 09/01/2023.
3. या कार्यालयाकडील पत्र क्र. गौण /कावि/ 6८ /2023 दि.93/01/2023.
4. या कार्यालयाकडील पत्र क्र. गौण /कावि/ 18/2023 दि. 13/01/2023.

महोदय

उपरोक्त विषयान्वये सविनय सादर करणेत येते की, वरील संदर्भीय पत्रान्वये मा. हरित लवाद खंडपीठ पुणे यांचेकडील ORIGINIL APPLICATION NO 103 OF 2022 (WZ) I.A.NO.195/2022(WZ)& Caveat No 14/2022(wz) दि. 27/01/2023 रोजीच्या आदेशानुसार केलेल्या स्थळपाहणी नुसार अंमलबजावणी करून केलेल्या कार्यवाहीचा अहवाल सादर करणे बाबत कळविले आहे.

त्याअनुषंगाने अहवाल सादर करणेत येतो की,मा. हरित लवाद खंडपीठ पुणे यांचेकडील दिनांक 27/01/2023 रोजीच्या आदेशानुसार मा.जिल्हा खनिकर्म अधिकारी यांचे समवेत संयुक्त समिती यांनी प्रत्यक्ष स्थळपाहणी केली असून त्याबाबत वरील संदर्भीय पत्रान्वये या कार्यालयास कळवून सदर जमिन ग.नं पैकी मौजे ब्राम्हणोली स.नं 50, 51, 52 व मौजे कुसगाव बु ग.नं 235 मध्ये अवैध गौण खनिज वाहतूक व उत्खनन झालेचे दिसून आले असून त्याबाबत नियमानुसार कार्यवाही करून केलेल्या कार्यवाहीचा अहवाल सादर करणे बाबत कळविले आहे.

त्यानुसार सादर करणेत येते की , आपले कार्यालयाकडील वरील संदर्भ क्र. 2 अन्वये मौजे ब्राम्हणोली स.नं 50, 51, 52 मध्ये झालेल्या उत्खननाची ईटीएस मशीनव्दारे मोजणी करून या कार्यालयास कळविले आहे. तथापि मौजे ब्राम्हणोली स.नं 50, 51 , 52 हे क्षेत्र पाटबंधारे विभागाचे ताब्यात असलेने सदर ठिकाणी झालेल्या अवैध गौण खनिज उत्खनना बाबत नियमाप्रमाणे कार्यवाही करणेसाठी पाटबंधारे विभाग यांना या का वरील संदर्भ क्र. 3 अन्वये कळविण्यात आले असून त्याची प्रत आपले कार्यालयास देण्यात आलेली आहे. तसेच आपले कार्यालयाकडील वरील संदर्भ क्र. 2 अन्वये दिलेल्या निर्देशानुसार या कार्यालयाकडून करण्यात आलेल्या कार्यवाही

बाबत वरील संदर्भ क्र. 4 अन्वये आपणास अवगत करण्यात आलेले आहे. तसेच मौजे कुसगाव बु. ग.नं 235 मधील उत्खननाबाबत या कार्यालयाकडून अलाहिदा नियमाप्रमाणे कार्यवाही करून महाराष्ट्र जमिन महसूल अधिनियम 1966 चे कलम 48(7) प्रमाणे दंडात्मक रक्कमेचा आदेश पारीत केला आहे. तथापि मौजे कुसगाव बु ग.नं 235 मधील गौण खनिज उत्खननाबाबत या कार्यालयामार्फत पारित करणेत आलेल्या आदेशाविरूध्द सदयस्थितीमध्ये मा. उपविभागीय अधिकारी मावळ - मुळशी यांचे कार्यालयामध्ये अपिल सुरू आहे. त्यानुसार मौजे कुसगाव बु ग.नं 235 मधील गौण खनिज उत्खननाबाबत मा. उपविभागीय अधिकारी मावळ - मुळशी यांचे कार्यालयामध्ये दाखल अपिल प्रकरणी निर्णय झाल्यानंतर नियमानुसार पुढील कार्यवाही करण्याची दक्षता घेत आहोत. तरी आपले माहितीसाठी व पुढील कार्यवाहीसाठी सविनय सादर.

आपला विश्वासू

21/2/2023

तहसिलदार मावळ

प्रत :- मा. निवासी उपजिल्हाधिकारी साहेब ,जिल्हाधिकारी कार्यालय पुणे यांचेकडे माहितीसाठी सविनय सादर.

जिल्हाधिकारी कार्यालय,पुणे
शाखेचे नांव-खनिकर्म शाखा

21 FEB 2023

अधिकार शुल्क निरीक्षक

जिल्हा खनिकर्म अधिकारी

Office of Tehsildar and Taluka Magistrate, Maval,
(Minor Mineral Collection)
Office Phone-021142354403 Email ID- tahsilmaval@gmail.com

O.N. Minor/Kavi/31/2023 dt. 20/02/2023

To,
Hon. Collector's Office Pune
(Mining Branch)

Sub:- Regarding implementation as per National Green Tribunal bench Pune's Original Application No. 103 of 2022 (WZ) 1.A.NO.195/2022(wz) & Caveat No. 14/2022 (W2). dt. 27.01.2023 order .

Ref:-
1. Hon. Semi Government letter dated 13/02/2023 from Resident Deputy Collector, Pune.
2. Your office letter no. Mining work Kavi/49/2023 dt. 09/01/2023.
3. From this office letter no. mining /Kavi/68/2023 dated 13/01/2023.
4. From this office letter no. mining /Kavi/18/2023 dt. 13/01/2023.

Sir,

Regarding the above subject, it is submitted that, as per the above reference letter, Hon. ORIGINIL APPLICATION NO 103 OF 2022 (WZ) LA.NO.195/2022 (WZ) & Caveat No 14/2022 (wz) dt. As per the order dated 27/01/2023, it is informed to submit the report of

the implementation of the action taken as per the site visit.

Accordingly, the report is submitted that Hon. According to the order dated 27/01/2023 of National Green Tribunal Bench Pune Hon. The Joint Committee along with the District Mining Officer has conducted a direct site inspection and has informed this office through the above reference letter that out of the said lands, Mauje Bramhanoli S. No. 50, 51, 52 and Mauje Kusgaon Bu. It has been informed to submit the report of the action taken according to the rules.

Accordingly it is submitted that . From your office above reference no. Under 2 the excavations done in Mauje Bramhanoli S. No. 50, 51, 52 have been counted by ETS machine and reported to this office. However, since the area of Mauje Bramhanoli S. No. 50, 51, 52 is under the possession of the Irrigation Department, the above reference no. 3 has been informed and a copy has been given to your office. Also the above reference no from your office. Actions taken by this office as directed under 2. Regarding the revenue above reference no.4. You have been informed that Mouje Kusgaon Bu. regarding excavation in 20, this office has taken action as per the separate rules and passed the order of penal amount as per Section 48 (7) of the Maharashtra Land Act, 1966. However, against the order passed by this office regarding minor mineral mining in Mauje Kusgaon Bu Gurney 235, Hon. An appeal is going on in the office of Sub Divisional Officer Maval - Mulshi. Accordingly, regarding minor mineral mining in Moje Kusgaon Bu Green 235 Hon. After the decision on the appeal filed in the office of the Sub-Divisional Officer Maval-Mulshi, we

are taking care to take further action as per the rules. However, for your information and further action.

Your faithfully

Tehsildar Maval

Copy :- Hon. Civil submission for information to Resident Deputy Collector, Collector's Office Pune.